

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.99/ALD/2020

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 24th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNNATI FORTUNE HOLDINGS LTD V/S DWARIKA RESIDENCY PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Swechcha Mishra, Adv. : *For the Financial Creditor*

Ms. Babita Jain, Adv. : *For the Corporate Debtor*

ORDER

- 1.** Ld. Counsels representing the parties are present through VC, and jointly state that the settlement has already been reached, and therefore they would be filing a joint affidavit about the settlement for the purpose of withdrawal of the present petition along with appropriate application.
- 2.** Let the needful be done within a period of two weeks and the matter be adjourned for further hearing on 19th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

24th July, 2024

Kavya Prakash Srivastava
(Stenographer)